



2026:AHC-LKO:11045-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 531 of 2023

Moti Lal Yadav

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Of
Medical Education And Training U.P. Lko. And
Others

.....Respondent(s)

Counsel for Petitioner(s) : In Person

Counsel for Respondent(s) : C.S.C., Aishvarya Mathur, Kshitij
Mishra, Raj Kumar Upadhyaya
(R.K.Upadhyaya)

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard the petitioner in person, learned Standing Counsel and Ms. Pragati Singh Advocate holding brief of Sri R.K.Upadhyaya, learned counsel for the U.P. Public Service Commission.

2. This writ petition as stands on date is for the following main relief:-

"(1). issue a writ in the nature of QUO WARRANTO to the respondents to remove the opposite party no 04 from the post of Director General Medical Education and Training, State of U.P., Lucknow who has illegally occupied the public office and set aside the charge certificate dated 27/03/2023 issued by opposite party no-01."

3. During the pendency of the writ petition, some amendments have been made in the relevant rule in 2023.

4. We are of the opinion that if there is a cause, the petitioner

may prefer a fresh writ petition challenging the amendments made in the relevant rules, as the main prayer in the writ petition has outlived its utility for the reason opposite party no. 4 is no longer functioning as Director General, Medical Education and Training.

5. We, accordingly, **dispose of** this writ petition with the aforesaid liberty as far as it may otherwise be permissible in law.

.

. (Abdhesh Kumar Chaudhary,J.)(Rajan Roy,J.)

February 12 , 2026

Anuj Singh